

(b) BSP is one of the Integrated Steel Plants of the Steel Authority of India Limited (SAIL). The surplus generated in the Steel Plants of SAIL is being utilized for the modernization/expansion of all plants. An expenditure of Rs. 17266 crores has been planned for the modernization and expansion of BSP.

(c) The Ministry is not aware of any such proposal by the Government of Chhattisgarh.

(d) The Rourkela Steel Plant and the Durgapur Steel Plant were started alongwith the Bhilai Steel Plant. Profit before tax (PBT) earned by these plants during 2008-09 is as under:—

Plant	Amount (Rs. crore)
Rourkela Steel Plant	1011.00
Durgapur Steel Plant	754.00

#### Disinvestment in steel PSUs

3190. SHRI T.T.V. DHINAKARAN: Will the Minister of STEEL be pleased to state:

(a) whether it is proposed to disinvest certain steel Public Sector Undertakings; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) No decision has yet been taken for divestment of Government's shareholding in Public Sector Undertakings under the Ministry of Steel. At present a proposal for listing of shares of Manganese Ore (India) Limited (MOIL) through sale of 10% equity of Government of India to the public through 'Offer for Sale' has been sent to the Department of Disinvestment, Ministry of Finance, which is the nodal Ministry in this regard.

12.00 NOON

#### PAPERS LAID ON THE TABLE

##### Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution)

THE MINISTER OF AGRICULTURE AND THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): Sir, I lay on the Table:—

1. A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(1) G.S.R. 528 (E), dated the 16th July, 2009, amending G.S.R. 766 (E)/

Ess.Com./Sugarcane, dated the 22nd December, 2006; G.S.R. 404(E)/Ess.Com./Sugarcane, dated the 30th May, 2007; G.S.R. 758(E)/Ess.Com./Sugarcane, dated the 6th December, 2007; G.S.R. 95(E)/Ess.Com./Sugarcane, dated the 19th February, 2008 and G.S.R. 165(E)/Ess.Com./Sugarcane, dated the 5th March, 2008 to substitute certain entries in the original Notification.

(2) G.S.R. 529 (E), dated the 16th July, 2009, amending G.S.R. 129 (E)/Ess.Com./Sugarcane dated the 26th February, 2009 and G.S.R. 241 (E)/Ess.Com./Sugarcane dated the 6th April, 2009, to substitute certain entries in the original Notification.

(3) G.S.R. 530 (E), dated the 16th July, 2009, amending G.S.R. 759 (E)/Ess.Com./Sugarcane dated the 6th December, 2007; G.S.R. 117(E)/Ess.Com./Sugarcane, dated the 29th February, 2008; G.S.R. 278(E)/Ess.Com./Sugarcane, dated the 10th April, 2008 and G.S.R. 601(E)/Ess.Com./Sugarcane, dated the 19th August, 2008 to substitute certain entries in the original Notification.

(4) G.S.R. 531 (E), dated the 16th July, 2009, regarding imposition of stock-holding and turnover limits on sugar as well as khandsari sugar for a further period of six months.

[Placed in Library. See No. L.T. 646/15/09]

2. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification G.S.R. 508 (E), dated the 7th July, 2009, publishing the Sugar Development Fund (Amendment) Rules, 2009, under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.

[Placed in Library. See No. L.T. 539/15/09]

**I. Notification of the Ministry of Micro, Small and Medium Enterprises.**

**II. Report and Accounts (2007-08) of the CGTMSE, Mumbai and related papers.**

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA J. PATEL): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Micro, Small and Medium Enterprises Notification S.O. 988 (E), dated the 21st April, 2009, amending Notification Number S.O. 306 (E), dated the 1st March, 2007 to substitute certain entries in the original Notification, under Section 28 of the Khadi and Village Industries Commission Act, 1956.

[Placed in Library. See No. L.T. 543/15/09]

II. A copy each (in English and Hindi) of the following papers:—

(a) Eighth Annual Report and Accounts of the Credit Guarantee Fund Trust for Micro